

ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

([CUSTODY MATTERS]

IA No.60050/2021 - CANCELLATION OF BAIL

IA No.60051/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Shekhar G Devasa, Adv.
Mr. Manish Tiwari, Adv.
Ms. Thashmitha Muthanna, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Vishwanath Chaturvedi, Adv.
For M/S. Devasa & Co., AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

Mr. Sanjay Mani Tripathi, Adv.
Mrs. Gouri Karuna Das Mohanti, Adv.
Mr. Suraj Kumar Singh, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the appellant seeking an adjournment to file rejoinder affidavit and additional documents (medical records), let the matter be listed on 04.10.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)